

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2345/2015

(Arising out of impugned final judgment and order dated 28-11-2014 in CMA No. 34831/2012 passed by the High Court of Judicature at Allahabad)

SYED WASIF HAIDER

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 03-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Govind Jee, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. D.K. Goswami, Adv.

Mr. Birendra Kumar Mishra, AOR
Ms. Poonam A., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Since the matter involves a wider question of law which requires consideration the hearing of the appeal be expedited.

(USHA RANI BHARDWAJ)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER